

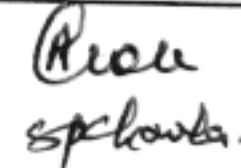

National Company Law Tribunal

Allahabad Bench

CP NO. 193/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

NAME OF THE COMPANY: Indo Dutch Horticulture Technologies Pvt Ltd  
SECTION OF THE COMPANIES ACT/I & B CODE: 252 of the Companies act of 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Alok Kumar Srivastava S.P. Singh Chauhan	Advocate Advocate	Applicant Applicant	 S.P. Chauhan
<u>2.</u>	Krishna Dev Vyas	Adv.	ROC	

CP No.193/ALD/2017

Advocate Sh. Alok Kumar Srivastava for the petitioner. Sh. Krishna Dev Vyas CGSC for ROC. In the present matter, the company has filed a supplementary affidavit deposing such the company is not coming within the purview of a Shell Company. Hence, its case deserves for restoration.

The learned counsel for the petitioner further point out that despite the direction issued by this Court dated 23<sup>rd</sup> January, 2018. The Banker of the Company i.e. Punjab National Bank Branch of the Bhimtal Kashipur Uttaranchal not allowing the petitioner to operate its accounts for want of further clarification from this Court's order, as it is silent in respect of particulars of account/accounts maintained by the company with the respective Branch of the Punjab National Bank. The learned counsel appearing for the petitioner further clarified that the company is maintaining only one account with this particular branch of the Punjab National Bank, but it is not being allowed to operate such account despite a direction. We don't appreciate the way bank is giving response to the order of this Court. Specifically, when the branch in question of the Punjab National Bank is having only one account of the petitioner company. Specifically, such account number has already mentioned and disclosed in the interim relief clause of the present Company Petition. By taking note of such declaration, this Court after hearing the Central Govt., passed an appropriate order making eligible the company to operate its account with Punjab National Bank. Thus, we feel that our order to be read with the company application

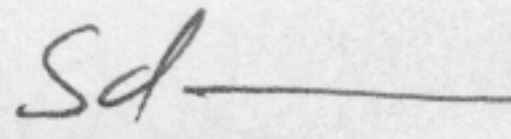
filed before this Court seeking interim relief. If the bank is not co-operative with order of this Court, then this court is bound to take serious view.

Hence, a copy of this order be communicated to the Manager, concern Branch of the Punjab National Bank with a direction either to remain present with full particulars of the bank account/ accounts of the company in its Branch or to make implementation of this court, if there is no legal difficulty.

The matter to be listed on 15<sup>th</sup> March, 2018.

Date: 12/02/2018

*Typed by*  
*Md. Zaid*  
(Stenographer)

  
**H.P. Chaturvedi,**  
**Member(Judicial)**